

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 329**

CA-1114/2018, IA-5098/2022, IA-4885/2022, IA-4750/2022, CA-1069/2019

**IN**

**(IB)-02(PB)/2017**

**IN THE MATTER OF:**

Nikhil Mehta & Sons (HUF) & Ors. .... Petitioner/Applicant

Vs.

M/s. AMR Infrastructures Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 18.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the GNIDA : Mr. UN Singh, Adv. In IA-1114/2018, IA-4750/2022

For the SRA : Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha, Adv. In  
IA-1069/2019

For the Respondent : Mr. Zorawar Singh, Mr. Hitesh Mankar, Mr.  
Shubham Advs. For R-3 & 8, Mr. Barinder Bhatia,  
Adv., Mr. Siddharth, Mr. Salim Khan, Advs.

**ORDER**

**CA-1114/2018**

Mr. Ishwar Mohapatra, Ld. Counsel appearing on behalf of the Respondent Nos. 1 to 5 seeks an adjournment on the ground that the main counsel, Mr. Saurabh Kalia is not available.

Matter adjourned **to 24.07.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay